

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

NOTIFICATION

Dated Shillong, the 31st July, 2017.

No.LL(B).35/99/269 – In exercise of the power conferred under Section 84 of the Rights of Persons with Disabilities Act, 2016 and with the concurrence of the Hon'ble Chief Justice, High Court of Meghalaya, the Governor of Meghalaya is pleased to designate a Court of Session to be a Special Court in every District for trial of offences as specified under Section 84 of the aforesaid Act with immediate effect and until further order.

sdf

(**W. Khylllep**)

Secretary to the Govt. of Meghalaya,
Law Department.

Memo.No.LL(B).35/99/269-A,

Dated Shillong, the 31st July, 2017.

Copy to : -

1. P.S. to Minister in-charge Law for kind information of the Minister.
2. The Advocate General of Meghalaya, High Court of Meghalaya, Shillong/Addl. Advocate General of Meghalaya, High Court of Meghalaya, Shillong.
3. The Registrar General, High Court of Meghalaya, Shillong with reference to letter No.HCM.II/326/2013-Estt/Pt/2418 dt.07.07.2017.
4. The Under Secretary to the Govt. of Meghalaya, Social Welfare Department with reference to letter No.SW(S)9/2017/49 dt. 01.06.2017.
5. All Deputy Commissioners.
6. All District & Sessions Judges.
7. The Director of Printing & Stationery, Shillong for favour of Publication of the Notification in the Meghalaya Gazette.
8. The Director of Social Welfare, Meghalaya, Shillong.
9. The Commissioner for Persons with Disabilities, Lower Lachumiere, Shillong.
10. Health & Family Welfare/Education/Labour Departments.
11. The Data Entry Operator, Law (A) Department for uploading the Notification in the website of Law Department.
12. Guard file.

By order etc....,

Secretary to the Govt. of Meghalaya,
Law (B) Department.
